

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2315
TO BE ANSWERED ON 03.12.2019

SANSAD ADARSH GRAM YOJANA

2315. SHRI BASANTA KUMAR PANDA:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether Public/Private Sector companies are spending funds for Sansad Adarsh Gram Yojana (SAGY) under their Corporate Social Responsibility (CSR) activities, if so, the details thereof;
- (b) the details of the funds released by the public/private sector companies in Odisha for the said Yojana; and
- (c) the details of the schemes under which these companies carry out their CSR activities?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

(a): Saansad Adarsh Gram Yojana (SAGY) utilises resources available from a range of existing Government Schemes and Programmes, including CSR funds in a convergent manner to achieve the programme objectives. Data on funds utilised through CSR for the development of villages adopted by Hon'ble Members of Parliament under SAGY are not maintained centrally.

(b): As per the information shared by the State Government, no funds have been released by the Public/Private Sector Companies for SAGY Gram Panchayats in respect of the State of Odisha.

(c): As per the information shared by the Ministry of Corporate Affairs, Schedule VII of section 135 of the Companies Act, 2013 enlists the activities which may be included by the Companies in their CSR policy. A copy of the Schedule VII of the Act is given in Annexure.

Annexure-I referred in reply to Lok Sabha Unstarred Question No. 2315 for reply on 03.12.2019:

Activities covered in Schedule VII of the Act and Amendments made thereunder

The indicative activities which can be undertaken by a company under CSR have been specified in Schedule VII of the Act. An amended Schedule VII was notified on 27th February 2014. The Schedule has since been amended five times to ensure that a wide range of activities are permissible CSR activities thereby including healthcare, slum-area development, contribution to Swachh Bharat Kosh and Clean Ganga Fund. The **updated list under Schedule VII** is provided below:

- (i) eradicating hunger, poverty and malnutrition; *promoting health care including preventive health care* and sanitation *including contribution to the 'Swachh Bharat Kosh' set-up by the Central Government for the promotion of sanitation* and making available safe drinking water;
- (ii) Promoting education, including special education and employment enhancing vocational skills especially among children, women, elderly, and the differently abled and livelihood enhancement projects;
- (iii) promoting gender equality and empowering women, setting up homes and hostels for women and orphans; setting up old age homes, day care centers and such other facilities for senior citizens and measures for reducing inequalities faced by socially and economically backward groups;
- (iv) ensuring environmental sustainability, ecological balance, protection of flora and fauna, animal welfare, agro forestry, conservation of natural resources and maintaining quality of soil, air and water *including contribution to the 'Clean Ganga Fund' set-up by the Central Government for rejuvenation of river Ganga;*
- (v) Protection of national heritage, art and culture including restoration of building and sites of historical importance and works of art; setting up public libraries; promotion and development of traditional arts and handicrafts;
- (vi) measures for the benefit of armed forces veterans, war widows and their dependents;
- (vii) training to promote rural sports, nationally recognized sports, Paralympic sports and Olympic sports;
- (viii) contribution to the Prime Minister's National Relief Fund or any other fund set up by the Central Government for socio-economic development and relief and welfare of the Scheduled Castes, the Scheduled Tribes, other backward classes, minorities and women;

(ix) **Contribution to incubators funded by Central Government or State Government or any agency or Public Sector Undertaking of Central Government or State Government, and contributions to public funded Universities, Indian Institute of Technology (IITs), National Laboratories and Autonomous Bodies (established under the auspices of Indian Council of Agricultural Research (ICAR), Indian Council of Medical Research (ICMR), Council of Scientific and Industrial Research (CSIR), Department of Atomic Energy (DAE), Defence Research and Development Organisation (DRDO), Department of Science and Technology (DST), Ministry of Electronics and Information Technology) engaged in conducting research in science, technology, engineering and medicine aimed at promoting Sustainable Development Goals (SDGs);**

(x) Rural development projects.

(xi) *Slum area development.*

Explanation- For the purpose of this item, the term 'slum area' shall mean any area declared as such by the Central Government or any State Government or any other competent authority under any law for the time being in force.

(xii) *disaster management, including relief, rehabilitation and reconstruction activities*

Foot Notes:

Item no. (xi) and phrases in *italics* under items no. (i) and (iv) have been inserted in Schedule VII of the Act through amendments subsequent to gazette notification on Schedule VII dated 27.02.2014. Details of the Amendments are given below:

- a). **First amendment** was notified on 31st March, 2014 which included **health care including preventive health care** in item (i) of the Schedule.
- b). **Second amendment** was notified on 6th August, 2014, which inserted "slum area development" as item (xi) in the Schedule.
- c). **Third amendment** was notified on 24th October, 2014. This included (a) "**contribution to Swachh Bharat Kosh** set up by the Central Government for the promotion of sanitation" under "sanitation" in item no. (i) of the Schedule; and (b) "**contribution to Clean Ganga Fund** set up by the Central Government for the rejuvenation of river Ganga" in item (iv) of the Schedule.
- d). **Fourth amendment** was notified on 30th May 2019, which inserted "disaster management, including relief, rehabilitation and reconstruction activities" as item (xii) of the Schedule.
- e). **Fifth amendment** was notified on 11th October, 2019. It substituted item (ix) and the entries relating thereto, with the following item and entries, namely:-(ix) Contribution to

incubators funded by Central Government or State Government or any agency or Public Sector Undertaking of Central Government or State Government, and contributions to public funded Universities, Indian Institute of Technology (IITs), National Laboratories and Autonomous Bodies (established under the auspices of Indian Council of Agricultural Research (ICAR), Indian Council of Medical Research (ICMR), Council of Scientific and Industrial Research (CSIR), Department of Atomic Energy (DAE), Defence Research and Development Organisation (DRDO), Department of Science and Technology (DST), Ministry of Electronics and Information Technology) engaged in conducting research in science, technology, engineering and medicine aimed at promoting Sustainable Development Goals (SDGs);"
